



बिहार गजट

असाधारण अंक

बिहार सरकार द्वारा प्रकाशित

1 श्रावण 1948 (श०)
(सं० पटना 864) पटना, वृहस्पतिवार, 23 जुलाई 2026

परिवहन विभाग

अधिसूचना

20 जुलाई 2026

सं०-04/STA(विविध)-08/2024-5958—मोटरवाहन अधिनियम-1988(अधिनियम संख्या-59, 1988) की धारा-88 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए बिहार-राज्यपाल, बिहार एवं हरियाणा राज्य सरकारों के बीच हुए पारस्परिक परिवहन समझौता को प्रभावीकृत करने के लिए इस अधिसूचना द्वारा प्रकाशित करते हैं।

बिहार राज्यपाल के आदेश से,

राज कुमार,
सरकार के सचिव,

RECIPROCAL TRANSPORT AGREEMENT BETWEEN THE GOVERNMENTS OF BIHAR AND HARYANA :-

This Agreement is made on 10th day of July, 2026 between the Governor of Bihar through State Transport Commissioner, Department of Transport, Government of Bihar (hereinafter referred to as "the Government of Bihar", which expression shall include its successors in office) of the one part and the Governor of Haryana through Additional Chief Secretary, Department of Transport, Government of Haryana (hereinafter referred to as "the Government of Haryana", which expression shall include his successors in office) of the second part.

WHEREAS, it is expedient in view of the contiguity of the States of Bihar and Haryana and rapid economic development of the country, to encourage the interstate transport of the passengers and goods between the States of Bihar and Haryana and to regulate, co-ordinate and control their operations, it is necessary to make an agreement between the two States,

And whereas, it is necessary in the interest of the public in general to enter into a fresh inter-state reciprocal agreement between the State of Bihar and Haryana on the terms and conditions hereinafter appearing.

IT IS NOW MUTUALLY AGREED BY AND BETWEEN THE ABOVE PARTIES AS FOLLOWS:

That this reciprocal agreement shall come into force from the date of publication of this agreement in official Gazette and shall be valid upon such time in new agreement between the parties hereto is arrived at or this agreement is reviewed or rescinded for reasons is to be given in writing in either parties on six months prior notice.

1. **STAGE CARRIAGES.**—Operation of stage carriages within National Capital Region shall be governed by the Reciprocal Common Transport Agreement entered and published in official gazette, under section 88 of the Motor Vehicles Act, 1988(Central Act 59 of 1988) among the Governments of Delhi, Haryana, Rajasthan and Uttar Pradesh, separately.

The operation of stage carriages, (i) originating or terminating beyond NCR (ii) passing through NCR shall be governed in the following manner:

(a) **Permits issued under Section 72 of the Motor Vehicles Act, 1988 (Central Act 59 of 1988)**

- (i) Reciprocal Agreement with regard to operations of stage carriage buses owned, hired and taken on agreement by the State Transport Undertakings of both the States under their ownership shall only be allowed to operate on an Interstate route mentioned in **Annexure 'I'** till the validity of the agreement, but in case the vehicle covered by route permit becomes off route or there is any other emergency, the State Transport Undertaking of Reciprocating States may provide services by any vehicle of its fleet. In case of operation of the buses hired and taken on agreement by BSRTC, the conductor shall be of BSRTC. The operation of the buses under hiring/agreement having both driver and conductor of private operators shall not be allowed.
- (ii) The buses of BSRTC operated under hiring/agreement shall preferably carry passengers going from Haryana to Bihar only to avoid financial loss to the State of Haryana.
- (iii) Passenger fares shall be charged according to the rates fixed by the respective states for the portion lying in the said state. Buses/hired owned by the State of Bihar shall be obliged to carry concessional/ free

pass holders in the same way as is being done by Haryana roadways buses or any other provision made by the State Government from time to time

- (iv) The route mentioned in Annexure 'I' shall always mean the shortest direct routes connecting the two terminals lying in the two states through the places mentioned therein. Any discrepancy discovered later in the name or length of routes shown in the said Annexure shall promptly be corrected through correspondence between the State Transport Authorities of the Reciprocating State and shall not be treated as any modification of the Agreement.
- (v) The time-table for the routes mentioned in Annexure 'I', shall be fixed by the permit issuing authorities of the two states in consultation with concerned State Transport Undertakings of the respective States and others, if any.
- (vi) The stage carriage permits of both the states falling under reciprocal agreement shall be countersigned. Unless a permanent permit granted by the home state is countersigned by the reciprocating State, no further permit on the same route shall be granted to the permit holder. The permit holder while making application for subsequent grant/renewal of permit shall submit copy of previous countersignature duly authenticated.
- (vii) On all Inter-State routes, the stage carriages of the Home State shall have precedence on timings over the buses of the reciprocating State.
- (viii) Nature of services of all routes shall be express/deluxe/deluxe AC/deluxe AC sleeper/fully built AC sleeper depending upon type of bus.
- (ix) The stage carriages plying on Inter-State routes between Haryana and Bihar shall carry destination board in Hindi and English.
- (x) The distance and nature of services are also mentioned in the said statement against each route, which shall be followed by both the States.
- (xi) The State Transport Authority of the Reciprocating States may, after completing necessary requirement, provide for operation on new routes and increase the trips on existing routes and such action taken by them shall be deemed to be part of this Agreement. Any such increase will need to be informed to the other state and the other state will also be at liberty to reciprocate.
- (xii) Representatives of the Reciprocating States may meet annually to review the implementation of the Reciprocal Agreement and to remove difficulties, if any.
- (xiii) List of permanent stage carriage permits granted/countersigned by STA, Bihar and STA, Haryana will be exchanged between two STAs electronically on quarterly basis to regulate plying of buses on interstate routes to prevent unauthorized plying of stage carriages by evading tax.
- (xiv) Replacement of vehicle will be considered only where the vehicle proposed to be replaced is of new higher model.

- (xv) New permanent stage carriage permits and replacement of vehicle will be granted to vehicle as per bus body code approved in respective states.
- (xvi) Keeping in view convenience and comfort of long distance travelers, vehicles upto age of 10 years shall only be allowed to operate between Interstate routes of Haryana and Bihar without any limitation. All respective vehicles shall be subject to replacement with higher models accordingly.

(b) Temporary permits issued under Section 87 (1) (d) of the Motor Vehicles Act, 1988

- (i) If for any reason, it has not been possible to decide an application for the renewal of the permit before its expiry, the home State may issue temporary permits under Section 87(1) (d) of the Act for a period up to four months under intimation to the Reciprocating State.
- (ii) Such temporary permits, subject to proviso set out below, shall require counter-signature of the Reciprocating State and the Motor Vehicle shall be authorized to ply on single point taxation basis:

Provided, that the application for renewal of permits has been submitted to the concerned authority within the time allowed for submission of renewal applications under section 81(2) of the Act.

2. GOODS CARRIAGES.—Operation of goods carriages within National Capital Region shall be governed by the Reciprocal Common Transport Agreement entered and published in official gazette, under section 88 of the Motor Vehicles Act, 1988 among the Governments of Delhi, Haryana, Rajasthan and Uttar Pradesh, separately.

The operation of goods carriages, (i) originating or terminating beyond NCR (ii) passing through NCR shall be governed in the following manner:

(i) Permits issued under Section 79 of the Motor Vehicles Act, 1988.—Permits for goods carriages issued by each State shall be countersigned by the Regional/State Transport Authority of the other state on the recommendation of the State Transport Authority concerned for the whole of the other State. The counter-signature shall be subject to the following conditions:-

- (a) Goods carriage permit shall be subject to such conditions as specified in Section 79 of the Act and under the State Motor Vehicles Rules in force in the State concerned as the transport authority concerned may deem fit to impose.
- (b) Permits for Goods Carriage shall be issued by the respective State Transport Authority to be valid for all motorable roads of home State and reciprocating State except on prohibited roads subject to countersignature by the respective State Transport Authority. There shall be no ceiling on grant of permits for goods carriage.
- (c) That the vehicle covered by the counter-signature shall not be used for picking up and setting down the goods at any two points within the territory of the Reciprocating State i.e. such vehicles shall be prohibited from carrying on transport business exclusively within the territory of the Reciprocating State.
- (d) That the vehicles covered by the counter-signature shall have to abide by any reasonable restriction imposed by the Reciprocating States from

time to time, within the framework of Act & Rules and directions of Courts issued from time to time.

(ii) **Temporary Permits issued under Section 87 of the Motor Vehicles Act, 1988**

- (a) Temporary Permits valid for a period not exceeding thirty days at a time shall be issued by the Transport Authority of either State with an understanding that a concurrence exists between Transport authorities of the States of Bihar and Haryana to issue the permits without counter-signature and without restriction on their number.
- (b) The vehicles covered by these permits shall not pick up and set down goods between any two points within the territory of the other State. There will be no restriction on the number of the trips that may be performed by the vehicles during the currency of the permit.
- (c) The goods carriage shall not pick up or set down goods between two points lying in the same State other than the home State.
- (d) There shall be no ceiling on grant of permits for goods carriage without countersignature.

3. **CONTRACT CARRIAGE.**—Operation of contract carriages within National Capital Region shall be governed by the Reciprocal Common Transport Agreement entered and published in official gazette, under section 88 of the Motor Vehicles Act, 1988 among the Governments of Delhi, Haryana, Rajasthan and Uttar Pradesh, separately.

The operation of contract carriages, (i) originating or terminating beyond NCR (ii) passing through NCR shall be governed in the following manner:

- (a) **Permits issued under Section 74 of the Motor Vehicles Act, 1988.**—No interstate contract carriage permits other than temporary permit or special permit shall be granted and/or countersigned by both the states under this agreement.
- (b) **Temporary Permits issued under Section 87 of the Motor Vehicles Act, 1988.**—Temporary permits may be issued strictly as per clause (1) of Section 87 of the Act by the State/ Regional Transport Authority, Govt. of Haryana and State/Regional Transport Authority, Govt. of Bihar, as the case may be, with an understanding that a concurrence exists between Transport Authorities of the Reciprocating States. Such permits shall be subject to following conditions:-
 - (i) The vehicle shall be hired by a single party and shall be used for a single return trip only.
 - (ii) The validity of the permit shall not exceed 15 (fifteen) days at a time.
 - (iii) Such temporary permits shall clearly specify the date of the outward journey and the date of the return journey. In case a party engaging in a contract carriage on a temporary permit wishes to change the date of the return journey subsequent to the grant of the permit, it shall obtain permission, in writing, to that effect from the Transport Authority within whose jurisdiction the contract carriage happens to be at that time, on payment of usual fees and taxes of the State concerned.
- (c) **Special Temporary Permits issued under Section 88 (8) of the Motor Vehicles Act, 1988.**—These permits may be issued by the Transport Authority of each State without prior concurrence of the Transport Authority of the other State, according to the need of the tourist. The permit shall contain the detailed programme of the tour, showing the dates of onward and return journey's alongwith the order in which the various places shall be visited and indication of

the appropriate date of the arrival and the departure from each such place. The permit shall also contain list of passengers traveling in the vehicle.

4. **FARE.**—The fare for stage carriages chargeable for the kilometer age in the territory of each State shall be calculated at the rate prescribed by the respective State Government. The tickets issued in one State shall remain valid in other State.

- (a) The distance mentioned against each route alongwith alignment thereof is considered as shortest and direct route. If any discrepancy is noticed in future regarding distance of the route, the route shall be surveyed by the respective State Transport Authorities and corrected through correspondences, which shall not be treated as modification of agreement.
- (b) The primary permit granting authority without prior concurrence of the reciprocating state may allow any extension or variation not exceeding 24 kms of an Inter-State route, which exclusively lies in home State. However, such fact of extension or variation shall be intimated to the State Transport Authority of other State for inclusion in the subsequent reciprocal transport agreement. In all other cases prior concurrence shall be obtained.

5. **TAXATION**

- (a) The taxes of reciprocating states in respect of different type of vehicles operating on various classes of permits shall be payable as per the provisions of the Taxation Act and Rules of the respective states.
- (b) Both of the States shall ensure recovery of tax due for reciprocating State. It shall be the duty of the permit holder of all class of vehicle to ensure payment of tax due for the other State before entering in to the jurisdiction of that State.
- (c) Both the States shall render necessary co-operation to collect arrear tax and penalty that would be due from the vehicles of the reciprocating State.

6. **COUNTERSIGNATURE.**—Permits issued within the terms of reciprocal agreement by a state unless otherwise provided shall be normally be disposed off/ countersign immediately on presentation before the State/ Regional Transport Authority on the recommendation of the Secretary State/ Regional Transport Authority of the concerned state subject to payment of countersignature fee and other taxes due to the respective state.

7. **GENERAL**

- (a) This agreement may be amended from time to time as required at the request of the either of the two states through mutual correspondence during its validity.
- (b) The reciprocating States shall accord recognition to the Tax tokens, drivers and conductor license, transport vehicle authorization and the certificate of fitness issued under the relevant rules of each of these States in respect of vehicles operating on Interstate routes, in accordance with this agreement.
- (c) Apart from the routes shown in this agreement, if proposal for inclusion of other public utility route(s) is/are received, it will be included in the agreement as addendum through mutual consent, correspondence and mutual agreement between the two states.
- (d) Only vehicles complying with prevailing emission norms or those at the time of registration, whichever is later, can ply in/ through NCR area.
- (e) All the directions issued by CAQM or any other authority dealing in the mitigation of pollution across the Country shall be adhered to properly.

- (f) All permits/ licenses holders, whether Permanent or Temporary as well as drivers are subject to Police Verification.
- (g) All Stage Carriages to be operated under this agreement (except those specifically exempted by MoRTH, if any), shall be mandatorily fitted with Vehicle Location Tracking Device (VLTD) and one or more emergency buttons to comply with the directions of Ministry of Road and Transport & Highways, Govt. of India (as amended).
- (h) Where the length of a route is within the limit of 16 kms in the reciprocating state, no countersignature of the reciprocating State shall be required if both the starting point and the terminal point lie within the permit issuing state as per the provision of section-88 of the MV Act, 1988.
- (i) The Primary State Transport Authority issuing stage carriage, goods carriage permits etc., shall extend all possible assistance to the concerned State in the collection of taxes and recovery of tax arrears. If the applicant is a tax defaulter in another State, no permit whatsoever shall be issued to them. The stage carriage buses of one state operating in the another state may also be inspected by the authorized officers of the state, where, the bus(es) are being operated.
- (j) Before approving the renewal of permit on inter-state routes, replacement of vehicle or surrender of inter-state permit and any other various works, each concerned State shall, after due scrutiny, ensure that there is no loss of tax payable to both the States.
- (k) Both the States shall ensure safety of buses and crew deployed while operating in each other's vicinity.
- (l) In case of breakdown of bus(es), the reciprocating states shall provide required assistance on priority.
- (m) In case of any deviation of the aforementioned terms & conditions, the issue of cancellation of the agreement may be initiated by any of the state.

IN WITNESS WHERE OF, the parties have caused this agreement to be executed by duly authorized representatives on the date first set forth above.

**For and on behalf of the
Governor of Haryana:**

Name: Dr. Raja Sekhar Vundru
Designation: Additional Chief Secretary
to Government of Haryan,
Transport Department.

Date: 10.07.2026

In the presence of witness:

Name: Dilbag Singh
Designation: Joint Director,
State Transport, Haryana

Address: State Transport, Haryana 30 Bays
Building, 2nd floor, Sector-17,
Chandigarh-160017
Date: 10.07.2026

**For and on behalf of the
Governor of Bihar:**

Name: Arif Ahsan
Designation: State Transport Commissioner,
Bihar, Patna.

Date: 10.07.2026

Name: Atul Kumar Verma
Designation: Administrator

Address: Bihar State Road Transport
Corporation, Parivahan Bhawan, Phulwari
Sharif, Patna-800014
Date: 10.07.2026

Annexure-I

Bihar to Haryana Bus Routes and Distance				
Sl. No.	From	To	VIA	Distance (KM)
1	PATNA	GURUGRAM	Arrah, Buxar, Azamgarh, Alambag, Lucknow, Aligarh, Palwal, Sohna	1044
2	PATNA	PANIPAT	Arrah, Buxar, Azamgarh, Noida, Delhi	1069
3	PATNA	AMBALA	Gopalganj, Khusinagar, Gorakhpur, Basti, Ayodhya, Lucknow, Etah, Bulandsahar, Meerut, Karnal	1274
4	PURNEA	GURUGRAM	Darbhanga, Muzaffarpur, Gorakhpur, Lucknow, Aligarh, Palwal, Sohna	1267
5	PURNEA	PANIPAT	Darbhanga, Muzaffarpur, Gopalganj, Gorakhpur, Lucknow, Aligarh, Tappal, Noida, Sonipat	1361
6	PURNEA	AMBALA	Darbhanga, Muzaffarpur, Gopalganj, Khusinagar, Gorakhpur, Basti, Ayodhya, Lucknow, Etah, Bulandsahar, Meerut, Karnal	1470
7	GAYA	GURUGRAM	Aurangabad, Sasaram, Bhabhua, Mugalsarai, Prayagraj, Kanpur, Firozabad, Aligarh, New Delhi	1081
8	GAYA	PANIPAT	Aurangabad, Sasaram, Bhabhua, Mugalsarai, Prayagraj, Kanpur, Firozabad, Aligarh, New Delhi, Sonipat	1099
9	GAYA	AMBALA	Daudnagar, Bikramganj, Buxar, Azamgarh, Faridpur, Lucknow, Aligarh, Panipat	1224
10	MADHUBANI	AMBALA	Darbhanga, Muzaffarpur, Gopalganj, Gorakhpur, Lucknow, Aligarh, Bulandsahar, Meerut, Karnal	1378
11	MADHUBANI	GURUGRAM	Darbhanga, Muzaffarpur, Gopalganj, Gorakhpur, Lucknow, Kurawall, Etah, Palwal, Sohna	1183
12	MADHUBANI	PANIPAT	Darbhanga, Muzaffarpur, Gopalganj, Gorakhpur, Lucknow, New Delhi	1264

RAJ KUMAR,
Secretary to the Government.

अधीक्षक, सचिवालय मुद्रणालय,
बिहार, पटना द्वारा प्रकाशित एवं मुद्रित।
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